

ITEM NO.54

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 32236/2014

(Arising out of impugned final judgment and order dated 28/08/2014
in WP No. 1788/2013 passed by the High Court Of Judicature at
Allahabad, Lucknow Bench)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

RAM KRISHAN SONI

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 05/12/2014 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Mukul Singh, Adv.
Mr. Gaurav Dhingra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable within six weeks.

There shall be stay of operation of the impugned order until
further orders.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master